Violations of the Tashkent Agreement have been brought to the notice of the USSR which was instrumental in bringing these two, countries together?

SHRI M. C. CHAGLA: Well, Sir. we have informed the whole world of this fact. My friend, Sardar Swaran Singh, announced on the world platform of the United Nations, that notwithstanding the Tashkent Declaration, notwithstanding all our efforts to be friendly with Pakistan, Pakistan has rebuffed us and refused to accept the hand of friendship which we have held out to her.

\*150. [The qicestioner (Shri Raj-narain) was absent. For answer, vide col. 1151 infra].

\* 151. [The questioner (Shri Niren Ghosh) was absent. For answer, vide cols. 1158-59 infra J.

## INDO-CEYLON AGHEEMENT

\*152. SHRI A. D. MANI:] SHRI M. S. OBEROI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- fa) the number of persons of Indian origin who were granted Indian citizenship as on September 1, 1966 under the Indo-Ceylon agreement of 1964; and
- (b) the number of persons of Indian origin who have migrated to India after the agreement was concluded and till September, 1, 1966?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) 6,639 upto 30th September, 1966.

(b) Approximately 1,500 upto 30th September, 1966.

(The question was actually asked on the floor of the House by Shri A. D. Mani.

SHRI A. D. MANI: Under this Agreement the Government of Ceylon has agreed to confer citizenship on 3,000 Indians. But there shas been a considerable delay in the implementation of the agreement. Has Government any evidence to show that the Government of Ceylon is seriously implementing this agreement by conferring citizenship on 3,000 Indians?

SHRI DINESH SINGH: The hon. Member knows that the difficulty has been that there had not been a Citizenship Act in Ceylon which could confer citizenship on those people. This Act is ready now and it has to be passed by their Parliament.

SHRI A. D. MANI: What action has the Government taken in regard to the rehabilitation of those Indians who have come back to India. Are they giving cash doles to help them to tide over the lean period before they find employment in the country? Who has undertaken the responsibilty for providing funds for the rehabilitation of these persons?

SHRI DINESH SINGH: Rehabilitation will be at our cost. We have drawn up a scheme of rehabilitation.

श्री विमलकुमार मन्नालालजी चौरड़िया: क्या माननीय मंत्री जी यह बतलाने की कुपा करेंगे कि जितने भारतीय वहां से बापस आये हैं, क्या उनको उनकी सम्पत्ति का मुआवजा मिला अथवा नहीं ? अगर नहीं मिला तो उसको दिलवाने के लिए क्या प्रयत्न किये गये हैं और उसका क्या परिणाम रहा?

श्री दिनेश सिंह : मुद्यावजा का सवाल नहीं है क्योंकि उनकी सम्पत्ति का वहां पर राष्ट्रीयकरण नहीं हुआ है । सवाल यह है कि वे वहां पर अपनी सम्पत्ति वेच कर यहां पर ले आयें और रुपया लोने का जो तरीका या प्रणाली है, उसके वारे में मैं सदन में बता चुका हं । SHRI M. S. OBEROI: May I ask the hon'ble Minister if all the provisions embodied in the agreement between the two Governments' have been implemented?

SHRI DINESH SINGH: Sir, it is our belief that they will be fully implemented. They have to be spread out over a period of time.

SHRI BHUPESH GUPTA: We do not go by beliefs only in international affairs. Has the Government assessed the recent changes in the set-up of the Ceylonese Government, and whether it is not a fact that after the overthrow, or removal or defeat or whatever it is of the Mrs. Bandaranaik Government, the present Government is not assuming, in many matters, a very constructive attitude especially in regard to this particular agreement?

SHRI DINESH SINGH: Sir, the changes, I am afraid, are not so recent as the hon'ble Member mentioned. We have discussed even the changes earier and we hope that we shall get full co-operation from this Government. They have given up every assurance of full co-operation in the implementation of this agreement.

SHRI N. SRI RAMA REDDY: May I know, Sir, whether the reported news is correct that the people of Indian origin who have been given the Ceylonese citizenship are treated differently from those of Ceylonese origin so far as their voting rights are concerned thereby giving scope for two kinds of citizenship in Ceylon?

SHRI DINESH SINGH: They have not been given citizenship yet. The Act has not yet been passed.

PANDIT S. S. N. TANKHA: May I know, Sir, if the hon'ble Minister has any information that the persons who have come from Ceylon after selling their properties have been compelled to sell their properties in Ceylon at a lesser price than the fair

price? If so, may I know, Sir, how much loss has been incurred by them and whether the Government has any intention of compensating those persons in any manner?

to Questions

SHRI DINESH SINGH: It is very difficult to assess the price that they should have got. It is a question < f timing. Those who are coming aw; y in a hurry and want to dispose of their property quickly would probably not receive as -much as those who would be in a position to stay back and bargain. There is no question of compensation being given to them.

SHRI B. K. P. SINHA: The Ceylon Citizenship Act may not have been passed. But all Indians in Ceylon are not stateless persons. Some people of Indian origin enjoy Ceylon citizenship in Ceylon. The question was and 'my question also is whether there is any distinction between the Ceylonese citizens of Indian origin ai d the Sinhalese citizens in the matter of voting rights?

SHRI DINESH SINGH: No, Sir.

## CHINESE INTRUSION INTO BHUTAN

◆153. SARDAR RAM SINGH: SHRI N.
R. M. SWAMY: SHRI D. L. SEN
GUPTA: SHRI CHITTA BASU:
SHRI LOKANATH MISRA:
SHRIMATI LALITHA
(RAJAGOPALAN): DR.
(MRS.) MANGLADEVI
TALWAR: SHRI G.
MURAHARI; SHRI UTTAM
SINGH
DUGAL: SHRI RAM SAHAI:
SHRI M. P. BHARGAVA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Chir .1 has intruded into Bhutan's pasture area;

tThe question was actually asked on the floor of the House by Sardar Ram Singh,